

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 121**  
**(IB)-37(PB)/2018**

**IN THE MATTER OF:**

Dinesh Kumar Jain & Ors.

.... Applicant/Petitioner

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

.... Respondent

**SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP**  
**Order delivered on 19.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S.K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:

Mr. Atul Sharma, Ms. Arveena Sharma, Advs.

For the RP

Mr. Om Prakash Vijay, RP in person.

**ORDER**

**CA-213(PB)/2019:-**

A copy of the application shall be handed over to the resolution professional Mr. Om Prakash Vijay during the course of the day.

Mr. Om Prakash Vijay, Resolution Professional states that reply shall be filed within a week with a copy in advance to the counsel for the applicant.

List for arguments on 13.03.2019.

—Sd—

**(M. M. KUMAR)**  
**PRESIDENT**

—Sd—

**(S.K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**